

FORM VII

(See section 17 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019).

NOTICE FOR REVIEW.

To

Reference no.	
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Registration Certificate Number under M.V. A.T. Act, 2002-																				
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Registration Certificate Number under the relevant Act																				
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1. Whereas it appears that in the Order passed under sub-section (2) of Section 12 of the Maharashtra Settlement of Arrears of Tax, Interest, Penalty or Late Fee Ordinance, 2019 bearing No..... datedpassed by in respect of statutory order for the period from..... to..... in your case, the order is erroneous in so far as it is prejudicial to the interest of revenue for the reasons given herein under:

2. And whereas, it is proposed to pass an order to the effect mentioned below, you are hereby informed that, if you wish to prefer any objection against such proposed action you should attend at the office of the undersigned at.....(place).....at(time) on.....(date)

3. Gist of order proposed to be passed: -

Seal :
Place :
Date :

Signature
Designated Authority.